THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS/

গৃह मत्रालय मे राज्य मत्र। (SHRI RAM NIWAS MIRDHA) (a) and (b) An investigation in the matter by the CBI is in progress and it has not so far indicated any thing of espionage inte est

DUTY FREE ENIRY OF INDUSTRIAL GOODS INTO BRITAN FROM DEVELOPING COUNTRIES

1134 SHRI DEV DATT PURI SHRI RAM SAHAI

Will the Minister of FOREIGN TRADE/ विदेश व्यापार मंत्री be pleased to state

- (a) whether Government's attention has been drawn to a recent statement by Braitain's Secretay of State for Trade and Industry in the House of Commons that clauses would be included in their Finance Bill to enable their Government to offer duty-free entry of industrial goods into that country from developing countries,
 - (b) if so, the details thereof, and
- (c) how far this arrangements is likely to benefit India as compared to the present position of exports to Bittain and EEC

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE विदेश व्यापार मत्रालय मे उपमत्री (SHRI A C GEORGE) (a) Yes, Sin

(b) The U K Finance Bill, 1971, giving effect to the proposals contained in the Budget speech of the Chancellor of Exchequer made in the last week of March 1971, is intended to "grant certain duties, to alter other duties and to amend the Law relating to National Deb⁺ and Public Revenue, and to make further provision in connection with Finance"

Clause I of the Bill deals with relief from import duty for goods of developing countries This contains enabling powers that would allow the British Government to introduce such measures as are necessary to implement their under-takings given in the context of GSP Provision has been made in the Bill for special treatment to be accorded to 'handloom' cotton and silk articles though mill-made cotton and silk fabrics have been excluded in the offers of the United Kingdom

(c) In the case of UK where India is at present enjoying preferential treatment as a Commonwealth country and as a result of the Indo-UK Trade Agreement of 1939, she has to share some of her existing Commonwealth preferences with other non-Commonwealth developing countries under the GSP In case of EEC, however, all the non-traditional items of exports of India will get the benefit of the scheme, subject to certain reilings

TRADE CONTROL ORDER

1135 DR K MATHEW KURIAN Will the Minister of FOREIGN TRADE। विदेश व्यापार मंत्री oe pleased to state

- (a) whether it is a fact that all types of marine products, both frozen and canned, have been brought under the Export Trade Control Order with effect from April 1, 1971,
- (b) whether the Sea-food Experters' Association of India have made any representation to Government alleging inordinate delays in shipments as a result of 'nis order; and
- (c) if so, the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE विशेष स्थापार मत्रालय मे उपनत्री (SHRI A C GEORGE) (a) Yes, Su.

- (b) Yes, Sir
- (c) The difficulties experienced by the exporters in complying with some formalities procedure were discussed and have since been resolved